



GOVERNMENT OF SIKKIM  
HOME DEPARTMENT  
GANGTOK

No. 12/Home/2022

Dated: 07/02/2022

**NOTIFICATION**

In exercise of powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim, in consultation with the High Court of Sikkim is pleased to make the following rules further to amend the Sikkim Judicial Service Rules, 1975, namely:-

**1. Short title**

**and commencement:**

- (1) These rules may be called the Sikkim Judicial Service (Amendment) Rules, 2022.
- (2) They shall come in to force at once.

**2. Amendment of  
Schedule**

In the Sikkim Judicial Service Rules, 1975, in the Schedule,

in serial number 2, under the heading "Name of post", in column 2, in clause (a), after the words "Chief Judicial Magistrate-cum-" and before the words "Civil Judge", the word "Senior" shall be inserted.

By Order and in the name of Governor.

-Sd-

(R. Telang, IAS)

Principal Secretary to the Government of Sikkim,

File No. Home/Confdl/116/2013/03